

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:550
ANSWERED ON:27.07.2006
AMENDMENT TO PETROLEUM RULES 2002
Kanodia Shri Mahesh Kumar;Solanki Shri Bhupendrasinh Prabhatsinh

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

to the reply given to Unstarred Question No 1207 dated March 2, 2006 regarding Amendment to Petroleum Rules 2002 and state:

- (a) whether the matter has been examined by the Government;
- (b) if so, the decision taken by the Government on the matter; and
- (c) if not, the present status thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DINSHA PATEL)

(a) to (c): Government have received a suggestion from the Government of Gujarat to amend Rule 43 of the Petroleum Rules, 2002 to include ship breaking activities so that inspection of ships after beaching is done by the Explosives Department.

The views of Ministry of Commerce and Industry, Petroleum and Explosives Safety Organisation (PESO), Ministry of Shipping, Road Transport & Highways, Ministry of Steel and Ports & Transport Department, Government of Gujarat on proposed draft amendment were obtained by this Ministry.

Ministry of Commerce and Industry while forwarding comments from PESO inter alia suggested that there is no need for amendment of Rule 43 for inclusion of ship breaking activity under Rule 43 (d) of Petroleum Rules. It also suggested that, if necessary, the rule may be suitably modified to the effect that the hot work certificate under Rule 43 (d) be issued by the State Government agencies under Factories Act and Rules. On these views of the Ministry of Commerce and Industry, the comments of Ministry of Steel, Ministry of Shipping and State Government of Gujarat were called for. Comments of Ministry of Shipping are still awaited.